

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3463

ANSWERED ON:01.12.2010

WATER DISPUTES

Ganeshamurthi Shri A.;Shekhawat Shri Gopal Singh;Tagore Shri Manicka;Vishwanath Shri Adagur H

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government has received any requests from the States to intervene in solving their water distribution problem among the States;
- (b) if so, the details thereof during each of the last three years and the current year, State-wise alongwith their current status;
- (c) whether the decision of the Union Government will be binding on all the States concerned according to Inter-State Agreement; and
- (d) if so, the steps taken by the Government to ensure the compliance of the said agreement and to solve the problems of States concerned expeditiously?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES(SHRI VINCENT H. PALA)

(a) Yes, Sir.

(b) The details of complaints received from various State Governments during the last three years and current year, state wise alongwith their current status are given below:

Sl.No.	State	Complaint made	Status of matter/action taken by the Ministry of Water Resources (MoWR)
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1. Andhra Pradesh The Government of Andhra Pradesh in February 2008 raised the issues of construction of irrigation schemes in Manjira sub basin by the Government of Karnataka in violation of the agreements dated 17.9.1975 and 4.8.1978 which are part of Godavari Water Disputes Tribunal's award

2 Maharashtra The Government of Maharashtra during December,2008 brought to the notice of MoWR that the Government of Andhra Pradesh was taking up an irrigation scheme on river Pranhita, a tributary of Godavari without entering into formal agreement with the Government of Maharashtra and as per Godavari Water Disputes Tribunal's Judgement in case of Pranhita basin "The joint project/projects are to be taken up after reaching separate agreement/agreements for them between the states of Maharashtra and Andhra Pradesh".

3. Tamil Nadu In the past, on few occasions, Cauvery Monitoring Committee the state of Tamil Nadu brought (CMC) under the Chairmanship of to the notice of the Central Secretary (WR) has held 25 Government the issue of non meetings so far to review implementation of certain the followup action regarding aspects of interim order of implementation of interim award Cauvery Water Disputes of tribunal. The last Tribunal (CWDT) such as meeting of CMC was held monthly and weekly quantum of on 24.8.2010. inflows in Mettur reservoir of Tamil Nadu & area irrigated from Cauvery water in Karnataka.

(c) & (d) The inter state agreements between the states concerned are concluded by the party states themselves and are to be given effect by themselves.